

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

O.A. 350/1178/2020

Date of order: 08.02.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Ila Singha @ Ela Singha, daughter of Late Naresh
Chandra Singha, residing at 260/1, Durgabari
Road, New Barrackpore, Kolkata- 700 131.

.....Applicant.

-versus-

- (i) Union of India, through the Secretary, Department of Telecommunications, Sanchar Bhawan, 20 Ashoka Road, New Delhi - 110001.
- (ii) Bharat Sanchar Nigam Limited, having office at 7th Floor, Bharat Sanchar Bhawan, Janpath, New Delhi- 110001.
- (iii) The Chairman cum Managing Director, Bharat Sanchar Nigam Limited, having office at 7th Floor, Bharat Sanchar Bhawan, Janpath, New Delhi- 110001.
- (iv) The Director (PG), Ministry of Personnel, Public Grievance & Pensions, Dept. of Administrative Reforms & Grievances, 5th Floor, Sardar Patel Bhawan, Sansad Marg, New Delhi- 110 001.
- (v) The Chief General Manager, Dept. of Telecommunications, Telecom, West Bengal Circle, 1, Council House Street, 2nd Floor, Kolkata- 700 001.



(vi)The General Manager, Calcutta Telephones, BSNL, O/o the General Manager, 8, Bentinck Street, Kolkata- 700 001.

(vi)The Assistant Controller of Communication Accounts, BSNL, Govt. of India, Ministry of Communication & IT, Dept. of Telecommunications, Office of the Principal Controller of Communication Accounts, Calcutta Telephones District, "Telephone House", 8, Hare Street, 2nd Floor, Kolkata- 700 001.

(vii)The SDE/Staff/BDN, BSNL, Calcutta Telephones, Kaikhali Exchange, Kolkata- 700 004.

(viii)The Sr. Accounts Officer (Pension), Ministry of Communication & IT, Dept. of Telecommunication, Office of the Principal Controller of Communication Accounts, Calcutta Telephones, Telephone House, 8, Hare Street, Kolkata- 700 001.

(ix)The Principal Controller of Communication Accounts, Ministry of Communications & IT, Govt. of India, Dept. of Telecommunications, Telephone House, 8 No. Hare Street, Kolkata- 700 001.

.....Respondents.

For the Applicant : Mr. B. K. Dey, Counsel

For the Respondents : Ms. C. Mukherjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed by the applicant to seek the following reliefs:

"8.(i) An order be passed directing the respondent authorities concerned to forthwith disburse the entire dues on account of arrear pension since date of the death of the brother of the applicant, namely, Subrata Singha, i.e. on 16.03.2017 and to commence the payment of

family pension per month and other admissible benefits along with interest calculated at the rate of 18% per annum on and from the date of death, i.e. from 16.03.2017 of the deceased brother of the applicant, namely, Subrata Singha.

(ii) An order be passed directing the respondents authorities concerned to forthwith consider the representation dated 22.01.2020 to the respondent no. 2(vii) and also to consider the representation dated 28.01.2020 before the respondent no. 2(viii).

(iii) Any other relief and/or reliefs as the Hon'ble Tribunal deems fit and proper."

2. Heard ld. Counsel for both sides.

3. Having noted that no adverse order is under challenged and seeking identical relief, the applicant has already preferred a representation dated 22.01.2020 followed by 28.01.2020, to the Respondent authorities which is yet to be disposed of, and as no fruitful purpose would be served by calling for a reply in this matter, unless the representation is decided by the competent authority, we dispose of the OA with a direction upon the competent authority to consider the representation, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of copy of this order. In the event the applicant is found entitled to the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

4. It is made clear that we have not entered into the merit of this matter and, therefore, all points are kept open for consideration.

5. The OA accordingly stands disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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